

der-cutting, the Government has set up a HOLDING COMPANY of which these two Corporations will be subsidiaries.

### **Illegal Infiltration into Tripura**

8217. SHRI MANIK SANYAL: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government are aware that thousands of Bangladeshis have illegally infiltrated into Tripura during the last two years and a large section of them have managed to get their names included in the voters' list during the last Assembly election of the State:

(b) if so, the number of Bangladeshis deleted from the voters list of the State:

(c) if not, the reasons therefor; and

(d) what steps are being taken or to be taken to revise the existing voters list?

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) to (d). The Election Commission received some complaints during 1989 alleging, inter-alia, inclusion of names of Bangladesh nationals in the electoral rolls of Tripura. All the complaints except one from Shri Nripen Chakravarty were of general nature and on enquiry the allegations contained therein could not be substantiated. A team of officers from the Election Commission visited the State to enquire into the complaints of irregularities in the preparation of rolls and alleged inclusion therein of Bangladesh nationals. In most of the cases, however, the objectors did not turn up before the team to substantiate the allegations.

The allegation of inclusion of 83 names of foreigners contained in the letter from Shri Nripen Chakravarty was, however found true. Since the general election to the House of People had commenced by the time the enquiry was completed, the names could not

be deleted under law. The rolls are now being rectify In addition, one case of inclusion of a foreigner in the rolls also came to the notice of the Election Commission and the name was deleted from the rolls.

### **Expenditure on Subsidies**

8218. SHRI PARASRAM BHARADWAJ: Will the Minister of FINANCE be pleased to state:

(a) whether the Reserve Bank of India, in view of the study, warned the Government that the rising expenditure on subsidies is playing havoc with the Centers fiscal management and all efforts will have to be taken on a priority basis to eliminate the subsidies explicit or concealed which are no longer justified;

(b) whether it is also a fact that the Reserve Bank of India is sore at the new Government's decision to waive all loans for the poorer sections upto Rs. 10,000; and

(c) if so, the reaction of Government in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) to (c). Reserve Bank of India (RBI) and Government of India, in mutual consultation, decide on the issues resulting to monetary and fiscal policies. The question of issue of any warning by RBI on such matters does not arise.

### **Newprint Import**

8219. SHRI SRIKANTHA DATTA NARSIMHARAJA WADIYAR:  
SHRI YASHWANTRAO PATIL:  
SHRI MADHAVRAO SCINDIA:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state: